

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 26897/2016
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 31/05/2016
IN WP NO. 4177/2016 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD)

MANISH PRAKASH AND ORS

PETITIONER(S)

VERSUS

WAQF MUSAMMAT SHARIFAN BIBI AND ORS. RESPONDENT(S)
(WITH APPLN. (S) FOR EXEMPTION FROM FILING O.T. AND INTERIM RELIEF)

Date : 23/09/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. M.A. Qadeer, Sr. Adv.
Mr. Atif Suhrawardy, Adv.
Mrs. Shamama, Adv.
Mr. Syed Mehdi Imam, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel for the petitioners and
perused the relevant material.

Exemption from filing O.T. is granted.

Issue notice.

In the meantime, status quo with regard to the suit
property, as on today, shall be maintained.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER